

**Central Administrative Tribunal  
Principal Bench**

**RA No.155/2019  
MA No.2289/2019  
OA No.1226/2019**

New Delhi, this the 19<sup>th</sup> day of August, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Abhay Kumar Pandey  
S/o Sh. N.D. Pandey  
R/o Matri Chhaya  
Road No. 14, East Ashok Nagar,  
Kankarbagh, Patna,  
Bihar-800020

-Applicant

Vs

1. National AIDS Control Organization (NACO)  
(Through its Secretary)  
6<sup>th</sup> & 9<sup>th</sup> Floor, Chanderlok Building,  
36 Janpath, New Delhi-110001.
  
2. Union of India  
(Through its Secretary)  
Ministry of Health & Family  
Welfare, Nirman Bhawan,  
New Delhi-110001.

-Respondents

**: O R D E R (In circulation) :**

**Justice L. Narasimha Reddy, Chairman:**

**MA No.2289/2019.**

For the reasons mentioned in the MA, the delay of four days in filing the RA is condoned. MA stands allowed.

**RA No.155/2019.**

2. This RA is filed with a prayer to review the order dated 16.04.2019 passed in OA No.1226/2019. From a perusal

of the order, we find that all questions of fact and law pleaded by the applicant were addressed, and it is not even mentioned in the RA that any plea raised by the applicant was not dealt with.

3. We do not find any merit in the RA. It is, therefore, dismissed in circulation.

**(Pradeep Kumar)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

/pj/